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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

REGISTRATION O.A. NO. 1035 of 1988

Sobran & 3 others Applicants

Versus

The Union of India & others..... Respondents.

Hon'ble D.S.Misra- AM
Hon'ble G.S.Sharma-JM

In this petition under section 19 of the Administrative Tribunals Act no.XIII of 1985, four applicants have prayed that the respondents be directed to give regular duties as Class-IV employees and in the alternative, the respondents be directed to dispose of their various representations. It appears from the allegations made in the application that the applicants have worked as Casual Labour for certain period in the Northern Railway and they were also sent for medical examination in 1984 perhaps with the view to absorb them in the Railways as regular employees. Necessary particulars are however lacking in the petition. It was conceded that the applicants are out of job for the last several years and as such, the question of their continuance in service and regularisation on that basis is time barred. There remains only, the alternative relief for directing the respondents to dispose of their representations. We think that this relief can be granted to the applicants and the petition can be disposed of finally. We accordingly order that the respondents shall dispose of the various representations alleged to have been made by the applicants, if received, within a period of four months. The petition is disposed of accordingly. A copy of the petition be also sent to the respondents alongwith this order.

S. Sharma
26.9.88/

MEMBER (J)

MEMBER (A)

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